

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/110(KB)2023
IA(I.B.C)/276(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH JULY 2024

IN THE MATTER OF	OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED VS MAHENDRA COMMERCIAL LTD
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Personal Guarantor
Mr. Patita Paban Bishwal, Adv.]
Ms. Suranjana Chatterjee, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Personal Guarantor present.
2. In a Section 7 application against the Corporate Debtor, namely, Mahendra Commercial Ltd., an admission Order was passed by the NCLT, Kolkata, Bench No. 1 against the Corporate Debtor admitting it into CIRP under challenge before the Hon'ble NCLAT, on the ground that there is no balance to be paid by the Corporate Debtor.
3. In view of such, Ld. Counsel Mr. Rishav Banerjee appearing on behalf of personal guarantor of the same Corporate Debtor seeks an adjournment in this matter, since the matter is supposed to come up on 15.07.2024.
4. List this matter for further consideration on **13.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.